CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.76 OF 2004

IN

ORIGINAL APPLICATION NO.376 OF 2002
ALLAHABAD THIS THE 23RD DAY OF NOVEMBER, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J HON'BLE MRS. ROLI SRIVASTAVA, MEMBER-A

Sunil Kumar Singh, Son of Bhola Singh, Resident of Narainpur PS, Shivpur, District-Varanasi.

. Applicant (By Advocate Sri S.K. Dey and Shri S.K. Misra)

Versus

- Sri J.B. Sangam,
 The Chief Income Tax Commissioner,
 Lucknow.
- Sri Subedar Ram,
 The Dy. Commissioner of Income Wax,
 Varanasi.

. Respondents

(By Advocate Sri M.B. Singh)

ORDER

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

This Contempt petition was filed by the applicant complaining of non-compliance of order dated 05.05.2003 whereby respondents were directed to dispose off the representation of applicant by a reasoned and speaking order within a period of three

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months from the date of receipt of a copy of this order under intimation to the applicant. Respondents have now filed their reply stating therein that the order has been complied with as representation of the applicant has been decided # within the prescribed time. Copy of the order dated 22.08.2003 has been annexed as Annexure—CA-1. They have thus, prayed that the comtempt petition may be dismissed.

2. Since the direction given by this court has already been complied with, this Contempt Petition does not survive any longer. The contempt petition is accordingly dismissed. Notices are discharged. However, liberty is given to the applicant that in case he is still aggrieved by the order dated 22.08.2003 he may challenge the same by filing a fresh 0.A.

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Member-A

Member-J

/ns/